

approval Banks are also free to open their Extension Counters provided they are the principal bankers to the organisation on whose premises the extension Counter functions Under the current BEP, requests received from banks are approved by RBI keeping in view the viability aspect of the proposed branches and as such the question of rejection of cases/proposals does not arise. The licences issued by RBI for opening of branches are valid for one year. The validity period of licences can be extended for a period of two years. The opening of branches at the concerned centre depends on the availability of infrastructural facilities. The year-wise number of new branches of various banks opened in Jamnagar and other districts of Gujarat during the year 1990 and thereafter upto November 1994 (latest available) are given below.

District	No of branches opened				
	1990	1991	1992	1993	1994 (Up to Nov)
Jamnagar	Nil	1	2	2	Nil
Other Districts	58	2	20	45	15
Total	58	3	22	47	15

The location details of above branches and also the information regarding the centres allotted by RBI but pending with the banks for opening branches is being collected and will be laid on the Table of the House.

(b) and (c) The information is being collected and will be laid on the Table of the House to the extent available.

Tea Trading Corporation of India

2556 SHRI R SURENDER REDDY Will the Minister of COMMERCE be pleased to state

(a) whether the Tea Trading Corporation of India (TTCI) has been facing a financial crunch during the recent years,

(b) if so, the profit/loss of the TTCI during each of the last three years till date

(c) whether the Comptroller and Auditor General of India in his recent report has also adversely commented upon the financial mismanagement of the Corporation and questioned certain expenditure incurred by the senior officers of the Tea Trading Corporation of India

(d) if so, the details thereof, and

(e) the measures taken or proposed to be taken by the Government to bring the Tea Trading Corporation of India out of red and for eliminating financial mismanagement?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) (a) Yes, Sir

(b) Profit/loss of the Corporation during each of the last three years has been as follows —

(Rs in lakhs)

Year	Profit/loss
1991-92	(+) 58.10
1992-93	(-) 291.05
1993-94	(-) 473.87

(Subject to audit)

(c) No, Sir. No para relating to Tea Trading Corporation of India Ltd has been included in the Reports of Comptroller & Auditor General of India-Union Government (Commercial)-No 2 and 3 of 1994, which was placed in the Parliament on 21st April, 1994.

(d) Does not arise.

(e) In view of the losses incurred by the Gardens Division of Tea Trading Corporation of India Ltd, it has been decided to sell all the five gardens owned by the Corporation.

Other steps taken by the Government in this regard include financial assistance to the Corporation by way of interest free loans to meet statutory liabilities and extension of all possible help to Tea Trading Corporation of India Ltd for securing business.

(Translation)

Loans to Self-Employed Entrepreneurs

2557 SHRI BHOGENDRA JHA Will the Minister of FINANCE be pleased to state

(a) whether the banks have not paid loans to the self-employed entrepreneurs recommended by the District Industry Centres in Bihar, particularly in Madhubani and Darbhanga districts, during the last three years,

(b) the names of such banks and the action taken against them so far,

(c) whether the Union Government have ensured to provide loans without any delay to self-employed entrepreneurs particularly manufacturing entrepreneurs recommended by the District Industry Centres during the current financial year 1994-95, and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY)

(a) and (b) Under the Scheme for providing Self Employment to the Educated Unemployed Youth (SEEUY), District Industries Centres (DICS) were entrusted with the operational responsibility of the scheme at the District level. The DIC Task Force was sponsoring applications to the banks. The banks were to sanction loans to the applicants provided the loan proposals were viable and bankable and the borrowers not be a defaulter to an earlier loan etc.

Reserve Bank of India (RBI) has reported that while no wise figures are available, the date for the State of